

GOVERNMENT OF INDIA
MINISTRY OF PRIME MINISTER
RAJYA SABHA
QUESTION NO 25.02.2010
ANSWERED ON
ENHANCING DECISION MAKING PROCESS .

275

Shri V. Hanumantha Rao

Will the Minister of COAL, HEALTH AND FAMILY WELFARE, INFORMATION AND BROADCASTING, PRIME MINISTER be pleased to state :-

- (a) whether PM has directed that business as usual won't do, and Government has embarked on a series of measures to bring decision making process on fast track by stipulating time frames to complete procedure;
- (b) whether Ministries / Departments have been asked to finalise and communicate their response on draft note to Ministry which has mooted proposal within fifteen days;
- (c) whether Cabinet Secretariat has told Ministries that if comments of Ministries were not received within permitted time limit, sponsoring Ministries would bring the fact to notice of Secretary concerned; and
- (d) if so, to what extent this decision has helped to implement proposals?

ANSWER

MINISTER OF STATE IN THE PRIME MINISTER`S OFFICE

(SHRI PRITHVIRAJ CHAVAN)

(a) With a view to ensuring faster decision making and expeditious implementation of its policies / programmes, the Government continuously strives to improve the relevant processes and procedures. The Government had, keeping in view this, circulated the revised time-frames for completion of inter-Ministerial consultations concerning notes for the Cabinet / Cabinet Committees and also for appraisal / consideration of proposals by other concerned bodies.

(b) The time-frame for finalization of comments of the Ministries / Departments required to be consulted on notes for Cabinet / Cabinet Committees, and appraisal / consideration of issues by appraising bodies / Committee of Secretaries etc., has been compressed. Accordingly, the outer time limits for completion of these processes has been stipulated. Depending upon the class of cases, these time-frames range from 15 days to two months.

c) Yes, sir. However, the Ministries / Departments consulted can, in complex cases, request for additional time for forwarding their comments / views.

d) The new procedure has become effective from 3.12.2009. The Ministries / Departments, are by and large, complying with the revised procedure.